

**GOVERNMENT OF INDIA
DIRECTORATE GENERAL OF CIVIL AVIATION
OPPOSITE SAFDARJUNG AIRPORT
NEW DELHI – 110003**

ORDER

DGCA-15031/4/2020-DAS
29.03.2020

**Subject: Compliance of CAR Section 5 Series F Part III and CAR Section 5 F
Part IV**


In continuation of the DGCA order of even number dated 24.03.2020, this is to convey that due to the extraordinary circumstances in view of the outbreak of COVID-19 and also in view of the directions issued by Hon'ble High Court of Delhi and Hon'ble High Court of Kerala, the conduct of Breath Analyser test in respect of all aviation personnel as required under subject Civil Aviation Requirements in force is temporarily suspended at all airports till further orders.

However, every aviation personnel, who is reporting for duty, is required to submit an undertaking in respect of the fact that he/she is not under the influence of alcohol and that he/she has not consumed alcohol/psychoactive substance in last 12 hours from the time of reporting for duty. The undertaking must also contain a warning that in case of violation of the undertaking, the licence/approval will be suspended for a period of three years.

Further, in respect of flight crew member and the cabin crew member, the employer organisation shall carry out random checks to ensure the compliance of the Rule 24 of the Aircraft Rules, 1937.

The above direction/arrangement is purely a temporary measure in view of the extraordinary circumstances due to outbreak of COVID-19. The restoration of provisions of respective Civil Aviation Requirements on the subject will be reviewed from time to time.

This issues with the approval of Competent Authority.



(Maneesh Kumar)
Deputy Director General
For Directorate General of Civil Aviation

To:
Airports Authority of India/All Aerodrome Operators/Scheduled Airlines/Non-Scheduled Operators/Private Operators/Ground Service Providers/MRO/FTO